

ITEM NO.52

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14525/2022

(Arising out of impugned final judgment and order dated 11-08-2022 in WC No. 43422/2018 passed by the High Court Of Judicature At Allahabad)

AJAY KUMAR & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 118214/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 118215/2022 - EXEMPTION FROM FILING O.T., IA No. 118631/2022 - EXEMPTION FROM FILING O.T., IA No. 118630/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 21-10-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s)

Mr. Sanjeev Malhotra, AOR

For Respondent(s)

Mr. Devesh Pratap Singh, AOR
Mr. Anil Gaur, Adv.
Mr. Rahul Kulhare, Adv.
Mr. Sanjay Taygi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by the learned counsel for the respondent seeking adjournment for filing counter affidavit, list this matter after three weeks.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)